

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

8. C.P. (IB)/179(MB)2024

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2024**

**NAME OF THE PARTIES:- Clearwater Capital Partners Singapore  
Fund IV Private Limited  
V/s  
Marvel Sigma Homes Private Limited**

**Section: 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Counsel, Priyanka Shetty a/w arjun and Ranjit Shetty appeared for the Financial Creditor and Counsel, Amir Arsiwala a/w Praful Karande appeared for the Corporate Debtor. Heard, Counsel for the Financial Creditor for a considerable time. Counsel appearing for the Corporate Debtor states at bar that the debt and default has been admitted by the Corporate Debtor and he seeks time to settle the matter with the Financial Creditor. Last and final opportunity is granted to the Corporate Debtor either to settle the matter with the Financial Creditor or file the written submission, if any, at least two days before the next date of hearing. List this matter for further consideration on **22.05.2024.**

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**